

:NOTICE :

GUIDELINES FOR FILING EXTREMELY URGENT MATTERS TO THE DEDICATED EMAIL IDS

Sl. No.	Name of the Court Complex	e-mail id
1.	Jalpaiguri (Sadar)	dj.jalpaiguri@indiancourts.nic.in
2.	Alipurduar	alipurduar.filing@gmail.com
3.	Malbazar	Ishwartirkey84@gmail.com

through video-conferencing, as framed

on the basis of Hon'ble Court's Notification No. 1514-CPC dated 09.04.2020 duly conveyed vide Memo No.663(35)/G and 664(17)/G both dated 09.04.2020 of the office of the undersigned read with Hon'ble Court's No. 1506-RG dated 28.03.2020 conveyed through Memo No. 646(35)/G and 647(17)/G both dated 28.03.2020 of the office of the undersigned

1) In view of the inconvenience likely to be faced by the lawyers, litigants etc. in physically attending court proceedings during the lockdown and to avoid overcrowding in court precincts, court proceedings of extremely urgent matters is to be conducted via video-conferencing through Vidyo Desktop application which is required to be installed in the laptop/desktop or VidyoMobile application which is required to be installed in the Smartphones/Tablets having android OS via Play Store or by any other such videoconferencing modes, wherever applicable.

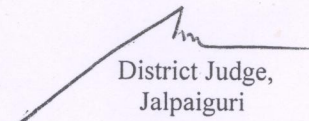
2) If any urgent matter is required to be filed, filing lawyer/Party-in-person shall submit the soft copy of the same along with other required documents (in pdf format) and an undertaking (in pdf format) that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter is to be heard through videoconferencing. The petition along with the undertaking, documents (all in pdf format) etc. are required to be sent to the dedicated email id of the District Court viz dj.jalpaiguri@indiancourts.nic.in for Jalpaiguri(Sadar), alipurduar.filing@gmail.com for Alipurduar and ishwartirkey84@gmail.com for Malbazar Sub-Division and a copy of the same be sent as CC to corresponding GP/PP/OP as the case may be. Those dedicated email ids for receiving emails of extremely urgent matters have already been uploaded in the official website of Jalpaiguri Judgship i.e. www.districts.ecourts.gov.in/jalpaiguri Any email relating to filing of urgent matter if sent to : districtcourtud@gmail.com shall not be considered.

3. The application must inter-alia clearly contain the case-details, Court-details, contact-details of the filing lawyer/party-in-person including email id, mobile number and alternate number(s), residence/office address with Pin Code and Police Station. The application must also contain a separate paragraph giving consent that the matter is to be taken up through the Video-Conferencing mode.

4. An intimation regarding time of sitting of the Judicial Officers and approximate time of the hearing of the case(s) shall be sent to the concerned filing lawyer/Party-in-Person on the Mobile Number and e-mail as mentioned in the application. It is, therefore, desired that the filing lawyer/Party-in-Person must keep his/her mobile free around the time indicated, as the Court authority will send video linkage or call on the mobile number mentioned in their application when the matter is to be called for hearing through video-conferencing, as per cause-list.

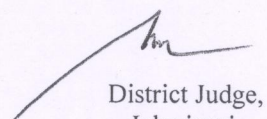
5. If the Filing Lawyer/Party-in-Person is unable to connect through video-conferencing due to non-availability of hardware/network on any given date, the matter would be listed on the next date of the sitting of Judicial Officers of the respective station, if cause-list permits and subject to availability of dates as per instant roster formed vide Order No. 83(M) dated 16.04.2020.

6. It is once again notified that for the purpose of establishing video linkage, the advocate must furnish his email id and mobile number on a separate sheet so that he/she shall be invited to the videoconferencing by sending link/video conferencing ID in his/her email id and mobile number alongwith other details as mentioned hereinabove. The Vidyo Desktop application for desktop/laptop or the Vidyo Mobile application for smartphones/tablets need to be installed in mobile or laptop, well before the schedule time when the matter is taken up by videoconferencing.


District Judge,
Jalpaiguri
District Judge
Jalpaiguri

Copy forwarded for information and taking necessary action to:-

- i) The Additional District & Sessions Judge, 1st/4th Court, Jalpaiguri/Malbazar.
- ii) The Additional District & Sessions Judge, Fast Track 2nd Court, Jalpaiguri/Alipurduar.
- iii) The Secretary, Bar Association, Jalpaiguri/Alipurduar/Malbazar.


District Judge,
Jalpaiguri
District Judge
Jalpaiguri